

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**ORIGINAL APPLICATION NO.060/00459/2019**  
**Chandigarh, this the 10<sup>th</sup> day of May, 2019**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &**  
**HON'BLE MS. P. GOPINATH, MEMBER (A)**

...  
D.S. Pathania, Assistant Engineer (C), son of Sham Singh, aged 58 years, resident of D-7, Doordarshan Colony, Jalandhar (Group B) – 144001.

**....Applicant**

**(Present: Mr. Kanwaljeet Singh, Advocate)**

**Versus**

1. Union of India through the Chairman, Prasar Bharti Secretariat, Copernicus Marg, New Delhi – 110001.
2. Chief Engineer, Civil Construction Wing, All India Radio, Prasar Bharti, Mahatma Jyoti Rao Phulle Marg, New Delhi - 110001.
3. Executive Engineer, Civil Construction Wing, All India Radio, Doordarshan Complex, Sector 37-B, Chandigarh – 160036.

**.... Respondents**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Heard.
2. Applicant, without making any representation against his transfer order dated 22.03.2019 to the respondents, has filed the present O.A. seeking quashing of that order.
3. Learned counsel contended that he has already served at a hard station, therefore, he cannot, again, be posted at such a station, in terms of the transfer policy, which he has not placed on record. He further submitted that the applicant is going to retire in the year 2021, therefore, the impugned transfer order be quashed.

4. In the absence of any transfer policy, on record, to substantiate the claim of the applicant, we are not inclined to entertain this O.A. However, in the interest of justice, we deem it appropriate to direct the applicant to approach the respondents, at first, by raising all his pleas in the shape of a representation, within three days from today, and the respondents, if such representation is filed, shall decide the same in accordance with law and transfer policy, by passing a reasoned and speaking order, within a period of two weeks thereafter. The order so passed be duly communicated to the applicant.

5. Needless to mention, that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

**(P. GOPINATH)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 10.05.2019**